

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1406(ND)/2018

IN THE MATTER OF:

M/s Superlative Products Pvt. Ltd.
vs
M/s Gem Batteries Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 07.12.2018

Coram:

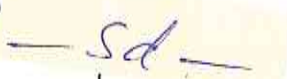
Dr. Deepti Mukesh,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)

For the Applicant : Mr. Dhruvajit Saikia, Advocate
For the Respondent : Mr. Prasun Kumar, Advocate


ORDER

The learned counsel for the corporate debtor states that order dated 13.11.2018 has been complied. An affidavit to that effect has been filed but the same has not come before the Court.

Post the matter on 19.12.2018.



(DR. V.K.SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Varinder Kumar